



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

Date of Order: 17/03/2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member



- | | | |
|-----|------------------|------------------------|
| 1. | OA/350/31/2020 | SUBODHAN TUDU |
| | WITH | |
| 2. | OA/350/32/2020 | PINTU MAJI |
| 3. | OA/350/33/2020 | GANESH KUMAR GOND |
| 4. | OA/350/34/2020 | DILIP MRIDHA |
| 5. | OA/350/35/2020 | KRISHNA KUMAR PASWAN |
| 6. | OA/350/36/2020 | SHAMBU MANJHI |
| 7. | OA/350/37/2020 | SUBRATA HALDER |
| 8. | OA/350/38/2020 | DHARMRAJ BHARTI PASWAN |
| 9. | OA/350/39/2020 | BIRBAL PRASAD |
| 10. | OA/350/57/2020 | RAJ KUMAR SURILA |
| 11. | OA/350/59/2020 | LAMBODAR MARNDI |
| 12. | OA/350/60/2020 | RABINDRA NATH HANSDAK |
| 13. | OA/350/62/2020 | MANOJ SINGH |
| 14. | OA/350/63/2020 | PINTU MANDAL |
| 15. | OA/350/69/2020 | RAJARAM SAREN |
| 16. | OA/350/70/2020 | SHYAM CHARAN MURMU |
| 17. | OA/350/71/2020 | SRILAL MANDAL |
| 18. | OA/350/72/2020 | GAUTAM HANSDA |
| 19. | OA/350/79/2020 | BADAL CH MAJI |
| 20. | OA/350/80/2020 | MEGHRAY HEMBROM |
| 21. | OA/350/81/2020 | ARVIND TUDU |
| 22. | OA/350/82 /2020 | MANOJ KUMAR |
| 23. | OA/350/106/2020 | ANIMANAND |
| 24. | OA/350/107/2020 | KALIPADA MARANDI |
| 25. | OA/350/108/2020 | WAKIL BASKEY |
| 26. | OA/350/109/2020 | CHANDRIKA LAL |
| 27. | OA/350/110/2020 | UPENDRA KUMAR BAITHA |
| 28. | OA/350/176/2020 | ANANDA CH MANDI |
| 29. | OA/350/177/2020 | UMESH BARAIK |
| 30. | OA/350/178/2020 | ISSAC TOPPO |
| 31. | OA/350/179/2020 | RISHI KAPOOR |
| 32. | OA/350/180 /2020 | UPENDRA KUMAR |
| 33. | OA/350/181 /2020 | ALIP SARKAR |
| 34. | OA/350/258/2020 | KRISHNA KUMAR RAM |
| 35. | OA/350/1254/2019 | MANOJ KUMAR & OTHERS |

--Applicants

-VERSUS-

EASTERN RAILWAY

--Respondents

For The Applicant(s): In person

For The Respondent(s): None

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

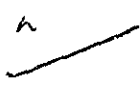
In view of the resolution of the Bar Association of CAT, Kolkata Bench to abstain from participating in court proceedings till 21.03.2020, in the wake of a call from the Bar Council of West Bengal, no counsels appear for the parties.



2. However, the applicants in person submitted that pursuant to the decision of the Govt. of India, they have exercised their option for coming over to Old Pension Scheme, which has been accepted, and, accordingly, they want to withdraw the O.A. Prayer is allowed.

3. Letters for withdrawal of the O.As, individually, are taken on record.

4. Accordingly, the above O.As stand disposed of as withdrawn.
No costs.


(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)